

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:88  
ANSWERED ON:09.11.2010  
CRIME AGAINST SCS STS  
Dhruvanarayana Shri R.

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Union Government has issued directives/advisories to the States on prevention and prosecution in cases of atrocities/crimes against SCs/STs;
- (b) if so, the details thereof;
- (c) whether the Union Government/State Governments have established any single window system to keep track on the crimes against persons belonging to such communities;
- (d) if so, the details thereof;
- (e) whether the Union Government proposes to set up any task force to monitor the action taken by various State Governments for the prevention/ prosecution of crimes/atrocities against persons belonging to such communities;
- (f) if so, the details thereof; and
- (g) if not, the manner in which the Union Government intends to curb crimes/atrocities against persons belonging to such communities?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) & (b): A comprehensive Advisory was issued to all the State Governments and Union Territory Administrations on 01.04.2010 by the Ministry of Home Affairs. The advisory has enumerated various steps, viz; vigorous and conscientious enforcement of the statutory provisions and the existing legislations; sensitizing the law enforcement machinery towards crimes against SCs/STs by way of well-structured training programmes, conferences and seminars etc.; improving general awareness about legislations on crimes against SCs/STs, develop a community monitoring system to check cases of violence, abuse and exploitation; no delay in the registration of FIR in cases of crimes against SCs/STs; identification of atrocity-prone areas for taking preventive measures; adequate measures for the economic and social rehabilitation of the victims of atrocities etc.

(c) to (g): As per the Seventh Schedule to the Constitution of India "Police" and "Public Order" are State subjects and, as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, including crime against SCs and STs, lies with the State Governments/Union Territory Administrations. However, Government of India is committed to prevent and combat crimes against vulnerable sections of the society, including Scheduled Castes and Scheduled Tribes (SCs and STs).

At present there is no proposal to set up any task force. As per input provided by the Ministry of Social Justice and empowerment, a High Power Committee for effective co-ordination to devise ways and means to curb offences of untouchability and atrocities against SCs/STs and for effective implementation of protection of Civil Rights Act, 1955 and the Scheduled Castes Scheduled Tribes Act, 1989 is already functioning under the Chairmanship of Hon'ble Minister for Social Justice & Empowerment. In States, State level vigilance and monitoring committees exists under the Chief Ministers. SC/ST Protection Cells have also been set up in many of the States. Special Courts have been established in major States for speedy trial of cases. Special Police Stations for registration of complaints regarding offences against SCs and STs have also been set up.